



**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA**

**THE FACTORIES (GOA AMENDMENT) BILL, 2020**

(Bill No. 16 of 2020)

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(As Passed by the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2020**

# **The Factories (Goa Amendment) Bill, 2020**

(Bill No. 16 of 2020)

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BILL

*further to amend the Factories Act, 1948 (Central Act 63 of 1948), as in force in the State of Goa.*

BE it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India as follows:-

1. **Short title and commencement.** - (1) This Act may be called the Factories (Goa Amendment) Act, 2020.  
(2) The provisions of section 2 and section 4 of this Act shall be deemed to have come into force on the 7<sup>th</sup> day of July, 2020 and the provisions of section 3 shall come into force at once.
2. **Amendment of section 2.** – In section 2 of the Factories Act, 1948 (Central Act 63 of 1948), as in force in the State of Goa (hereinafter referred to as the “principal Act”), in clause (m),—
  - (i) in sub-clause (i), for the words “ten or more workers”, the words “twenty or more workers” shall be substituted;
  - (ii) in sub-clause (ii), for the words “twenty or more workers”, the words “forty or more workers” shall be substituted.
3. **Insertion of new section 5A.** – After section 5 of the principal Act, the following section shall be inserted, namely:—

**“5A. Power to exempt in public interest.** – Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification in the Official Gazette, exempt, subject to such conditions as it may think fit, any new factory or class or description of new factories which are established and whose commercial production start, from all or any of the provisions of this Act for a period of one thousand days from the date on which such commercial production start.

Explanation:- For the purposes of this section, the expression “new factory or class or description of new factories” means such factory or class or description of factories which are established and whose commercial production start within a period of one thousand days from the date of commencement of the Factories (Goa Amendment) Act, 2020.”.

4. **Amendment of section 85.** – In section 85 of the principal Act, in sub-section (1), in clause (i), for the words “ten” and “twenty”, the words “twenty” and “forty” shall be respectively substituted.

5. **Repeal and Savings.** – (1) The Factories (Goa Amendment) Ordinance, 2020 (Ordinance No.9 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

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